

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

WRIT PETITION (CIVIL) NO. 429 OF 2009
(UNDER ARTICLE 32 OF THE CONSTITUTION OF INDIA)

WITH

INTERLOCUTORY APPLICATION NO. 1
(APPLICATION FOR STAY)

AND

INTERLOCUTORY APPLICATION NO. 2
(APPLICATION FOR DIRECTION)

NATIONAL STUDENT FRONTS & ANR.

...PETITIONERS

-VERSUS-

UNION OF INDIA & ORS.

...RESPONDENTS

OFFICE REPORT

It is submitted that the Writ Petition above mentioned was listed before the Hon'ble Court on 07.09.2009, when the Court was pleased to pass the following Orders:-

"Issue notice.

Mr. Gopal Subramaniam, learned Solicitor General appearing as amicus in Civil Appeal No. 887 of 2009 submits that the counter affidavit in this matter shall be filed within four weeks.

Rejoinder affidavit, if any, shall be filed within the next three weeks.

Tag with Civil Appeal No. 887 of 2009 which is fixed for hearing on 27th October, 2009."

It is further submitted that pursuant to afore-said order, notice was issued to all the three respondents. No one has entered appearance on behalf of the respondents though served with notice.

It is further submitted that Mr. B.S. Narwal, Petitioner-in-person has on 20.10.2009 filed an application for direction. The same has been registered as I.A. No. 2 (Copy included in the paper books).

It is further submitted that the matter above-mentioned was listed before the Hon'ble Court with other connected matters on 11.11.2009, when the Court directed the matter is referred to a Constitution Bench. **[Order dated 11.11.2009 Reported in 2009(15) SCR 800, 2010(1) SCC 353, 2009(14) JT 283].**

..2/-

It is further submitted that notice of hearing for 11.01.2016 has been issued to both the petitioner-in-person by special messenger of this Registry on 08.01.2016. As per the report of special process server notice of hearing returned back with remarks 'Address not found'.

Service is complete.

The Writ Petition along with applications above-mentioned is listed before the Hon'ble Court with this office report.

Dated this the 9th day of January, 2016.

ASSISTANT REGISTRAR

COPY TO:

Petitioners-in-person

ASSISTANT REGISTRAR